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C.A.No. 4596 OF 1999

ITEM NO.105

COURT NO.6

SEC.XVIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

C.A.No. 4596/99

Chain Singh Appellant (s)
versus

MataVaishno Devi Shrine Board & Anr. Respondent (s)

(With office report)

WITH

CA Nos. 4597-98/99, SLP(C)Nos. 14120/00 and 8192/01

Date:24/8/2004 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Appellant (s)Mr.M.L.Verma,Sr.Adv.

Mr.S.S.Lehar,Sr.Adv.

Mr.Satya Mitra,Adv.

Mr. P.D.Sharma,Adv.

For Appellant (s)/Mr.Ranjit Kumar,Sr.Adv.

PetitionersMs.Binu Tamta,adv.

Mr. P.P.Rao,Sr.Adv.

Mr. Upinder K.Jalali,Sr.Adv.

Mr. Manu Nair,Adv.

Mr.Rohit Kapoor,Adv.

Mr.Dhruv Dewan,Adv.for

M/s. Suresh A.Shroff & Co.Advs..

For State of J.&K. Mr. Anis Suhrawardy,Adv.

Mr.Amit Anand,Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr.M.L.Verma, learned senior counsel started his submissions at 12.20 a.n. and concluded at 3.20 p.m. Thereafter Mr. Ranjit Kumar, learned senior counsel started his arguments and was on his legs when the Court rose for the day. The matters remained part-heard.

(SUMAN WADHWA)(MADHU SAXENA)

COURT MASTER

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